

©
കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 സെപ്റ്റംബർ 18 18th September 2018	നമ്പർ } No. } 37
		1194 കന്നി 2 2nd Kanni 1194	
		1940 ഭാദ്രം 27 27th Bhadra 1940	

PART I

Notifications and Orders issued by the Government

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the termination of Sri Joy Joseph with effect from 27-4-2016 by the management of K. S. R. T. C. Canteen Kottayam is justifiable? If not, what relief the workman is entitled to?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

Labour and Skills (E)

ORDER

G.O. (Rt.) No. 988/2018/LBR.

Thiruvananthapuram, 18th August 2018.

Whereas, the Government are of opinion that an industrial dispute exists between General Secretary, the new Indian Express Employees Association (Kerala) Narayaneeyam, Statue Junction, Thripoonithura, Kochi-682 301 and the General Manager (Kerala), Express Publications Madurai Ltd., Express House, Kaloor, Kochi-682 017, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) and by Section 17(2) of the working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby directs that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the claim for D. A. arrears from July, 2010 to October 2011 as per Manisana Wage Board to the employees of the New Indian Express by the management is justifiable? If not what relief they are entitled to?

By order of the Governor,

SHUA, C. G.,

Under Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 4252/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. മുരളികൃഷ്ണ, കെ., അഡ്വക്കേറ്റ്, ലക്ഷ്മി നിവാസ്, കനാൽ റോഡ്, നോർത്ത് പറവൂർ, എറണാകുളം-683 513 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട നോർത്ത് പറവൂർ താലൂക്ക് പ്രദേശത്തേക്ക് 19-8-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 8/2013/EKM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 6481/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. വിജു ചക്കാലയ്ക്കൽ (വിജു, പി. ഒ.), അഡ്വക്കേറ്റ്, ചക്കാലയ്ക്കൽ ഹൗസ്, കടത്തി ഇൗസ്റ്റ്, എ. കെ. ജി. റോഡ്, മാർക്കറ്റ് പി. ഒ. മുവാറ്റുപുഴ, എറണാകുളം-686 673 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുവാറ്റുപുഴ താലൂക്ക് പ്രദേശത്തേക്ക് 2-9-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടീസായി (രജിസ്റ്റർ നമ്പർ 6/2013/EKM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 20009/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 ജൂലൈ 31.

1952-ലെ നോട്ടീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള